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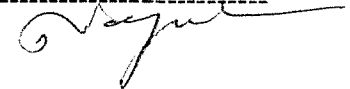

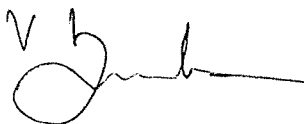
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10:30 AM ON 4/12/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2017
NAME OF THE PETITIONER(S) : RADHAKRISHNAN SATHURAPPAN
NAME OF THE RESPONDENT(S) : EZON ENERGY SOLUTIONS PVT LTD
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1.	EZON } R2 } R5	N.P. Nagarajalakshmi D. Raja Sekaran	
2)	T.N.A. SRINI VASAN T.V. SURESH KUMAR	} Petitioner	 

ORDER

Counsels for both the parties are present. Counsel for R2 and R5 has placed on record the additional documents. The permission is granted to place the same on record along with an affidavit by circulating copy to the other side. The admission of the documents shall remain subject to the objections from the other side.

During the course of hearing, the Counsel for the Petitioner has submitted that the Chartered Accountant has sent one communication stating therein that his remuneration has not been paid by R2, which was to be shared equally by the Petitioner and R2.

Accordingly, R2 is directed to make payment to the Chartered Accountant within two weeks. Put up on 03.01.2019 at 10.30 A.M.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)